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Title : Need to bring a central legislation regulating admission and free structure in private professional institutions.

SHRI C.K. CHANDRAPPAN (TRICHUR): Sir, I want to make an important submission. Recently, the Supreme Court has pronounced a judgement which says neither the policy of reservation can be enforced by the State nor any quota or percentage of admission can be carved out or appropriated by the State in a minority or non-minority unaided educational institutions.

With this judgement, the Supreme Court has reversed its own position in relation to professional colleges and the admission policy thereon. What is happening is that the State has a different approach. Our Constitution provides a certain right to our citizens. If this judgement of the Supreme Court goes unchallenged then the education, especially the professional education, in this country would become a luxury of the rich. This is social injustice. The Supreme Court should not have done that. Now how will we overcome this judgement? That is a big problem before us.

A few months ago, the Union Minister for Human Resource Development had promised that he would bring a new legislation by which equitable distribution of seats – taking care of social interest – would be assured. Now it is high time that such a legislation is brought forward by the Central Government so that we can assure that education is not a luxury of the rich but it is available to the common man in this country. I want this House to extend support to this [\[r87\]](#).

MR. CHAIRMAN : Shri Devendra Prasad Yadav, Shri P. Mohan, Shri A. Krishnaswamy, Shri Ramdas Athawale and Shri S.K. Kharventhan are allowed to associate themselves with the issue raised by Shri Chandrappan.